

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 1898/2023

(Arising out of impugned final judgment and order dated 16-01-2023 in A482 No. 42/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

PETITIONER(S)

VERSUS

STATE OF U.P & ANR.

RESPONDENT(S)

(IA No.28393/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.28394/2023-EXEMPTION FROM FILING O.T.)

Date : 01-05-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Amit Bhandari, Adv.
Ms. Honey Kumbhat, Adv.
Mr. Abhinav Jain, Adv.
Mr. Rajat Jain, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Dhawal Uniyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent-State of Uttar Pradesh seeking adjournment on the ground of filing counter affidavit, list the matter in the third week of July, 2023.

Interim order will continue till the next date of hearing.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR